

Whatever Shri Pilot has said is the creation of these Congress People...(Interruptions)

[English]

MR. DEPUTY SPEAKER : I have called Mr. Rupchand Pal to Speak.

SHRI RUPCHAND PAL (Hooghly) : Mr. Deputy-Speaker, Sir, as you know, the jute industry is a very important industry in our country which provides employment to several lakhs of people. Currently, this industry is afflicted by an unprecedented demand recession, particularly in the domestic market. There is no buying of B-Twill bags by the Indian Government from November this year.

On the other hand, the cement and fertilizer industries continue to flout the mandatory order, I mean the revised mandatory order of the Government of India, 1995. Sir, the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987 which was passed by the Parliament unanimously, is following more in violation than in compliance, particularly by the cement and the fertilizer industries.

The sugar industry because of the several other factors is also not buying the jute bags. As a result of these factors, there is huge loss of rightful share of business by the jute industry, particularly in the domestic market. I would like to draw the attention of this Governments' mandatory order with impunity.

Several times in the past also the attention of the Government had been drawn to the flouting of rules by these industries. currently, we find that the Government of India has discontinued buying B-Twill bags from its November account which has further contributed to the process of recession being suffered by the jute industry.

I would like the Government to respond to this very very urgently and serious matter...(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : Sir, jute is considered to be environment-friendly product.

[Translation]

SHRI FAGGAN SINGH KULESTE (Mandala) : Mr. Deputy Speaker, I would like to draw the attention of the Government to the fact that hand-pumps in 337 villages have been closed in Mandala district of Madhya Pradesh due to complaint of fluoride in water. People are suffering due to non-availability of water. I would like to know from the Government whether any scheme has been chalked out to solved this problem. So far no funds have been made available for this purpose. A Rs. 10 crore schme has been sent by Madhya Pradesh Government to the Central Government. This scheme is under consideration of the Government. I would like to convey through you that a scheme should be

prepared to provide drinking water for the people of these 337 villages. I would like to request the Government to provide funds so that drinking water could be provided.

SHRI VIRENDRA KUMAR SINGH (Aurangabad) : Mr Deputy Speaker, today I want to raise a matter in this House which is in our own interest. No body raises this matter for the Members of Parliament. Members do not raise this issue because tomorrow the news papers and other media would blame that we are not worried about the poor people. They are worried about themselves and they have raised the issue of increasing the wages and allowances of members but I want to place some facts before the House. Members of Parliament get Rs. 1500 as salary. Members of Parliament stand at 21st position as per the protocol. We are the citizen of India and when as per the protocol we come on 21st position, why our wages are so low. It is the basic reasons of corruption, When our wages will not be revised and it will not be increased as per the requirements of Members of Parliament, the problem shall continue. Therefore, there should be an increase in their wages. We go to our constituency and the people of our constituency come to us. When some one comes to us from one thousand or two thousand kilometres, we are not in a position to offer them a cup of tea. The D.M. and IAS officers of our area are provided vehicles and PAs. Against this the Members of the supreme institution of the country are not provided with any steno, typewriter and vehicle. I do not know how can we look into the problems of the people. All these matters should be considered seriously.

MR. DEPUTY SPEAKER : Please sit down.

SHRI VIRENDRA KUMAR SINGH : Mr. Deputy Speaker, I want to raise one more point. Members are talking here about Hawala scandal...(Interruptions)

[English]

MR. DEPUTY SPEAKER : Prof. Chandumajra.
(Interruptions)

MR. DEPUTY SPEAKER : Shri Virendra Kumar, please sit down. I have called out the name of another hon. Member.

(Interruptions)

MR. DEPUTY SPEAKER : Nothing will go on record.
(Interruptions)*

[Translation]

MR. DEPUTY SPEAKER : What is the use of speaking? Nothing will go on record.

* Not Recorded.